

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 314 OF 2010

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 08.06.2007 passed in I.T(S.S).A.No. 148/Hyd/2002 for Block Period from 1989-90 to 1998-99 & 1-4-1999 to 27-7-1999 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad preferred against the Order dated 28.06.2002 passed in Appeal No. 0094/CC-II, Hyd/CIT(A)-I/01-02 on the file of the Commissioner of Income Tax (Appeals)/Appellate Assistant Commissioner of Income tax, Hyderabad for Assessment Year Block period – Fys. 1989-90 to 1998-99 & 01-4-1999 to 27-7-1999 preferred against the Assessment Order dated 30.07.2001 passed in PAN/GIR No. R.738 on the file of the Joint Commissioner of Income Tax, Central Circle – II, Hyderabad.

Between:

The Commissioner of Income Tax -III, I.T.Towers, AC Guards, Masab Tank,
Hyderabad

...Appellant

AND

SMT.B.RENUKA, 6-3-883/2/A, Tejaswi Plaza, Panjagutta, Hyderabad

...Respondent

**Counsel for the Appellant : Mr. J.V. Prasad Senior Standing Counsel for
Income Tax Department**

Counsel for the Respondent : Sri N. Niyatha

The Court delivered the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.314 of 2010

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

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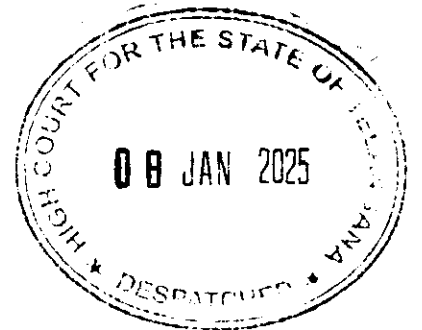
SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals)/Appellate Assistant Commissioner of Income tax, Hyderabad.
3. The Joint Commissioner of Income Tax, Central Circle - II, Hyderabad.
4. One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to Sri N. Niyatha, Advocate [OPUC]

HIGH COURT

DATED:20/12/2024



JUDGMENT

ITTA.No.314 of 2010

APPEAL IS DISMISSED AS WITHDRAWN.

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